

(a) whether the Ministerial Empowered Committee to scrutinise and implement the recommendation of EAC on Trade and Industry for revival of economy, has submitted its report;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) to (c) On the basis of decision taken in the first meeting of the Council on Trade and Industry, six Special Subject Groups in the nature of Task Force from among the members of the Council were constituted. The Groups have since given their recommendations. A summary of the recommendations of the Special Groups indicating, *inter-alia*, the action points has been forwarded to the concerned Ministries/Departments for follow-up action after inter-Ministerial consultations and wherever required take into consideration the views of the Group of Ministers (GOM) constituted for the purpose. The GOM comprises Ministers of External Affairs, Industry and Finance. The GOM has been authorised to co-opt Minister-in-charge of the concerned administrative Ministries when reports relating to those Ministries are being considered. The GOM may also co-opt other Ministers as and when required. The GOM is mandated to consider the recommendations of the Prime Minister's Council on Trade and Industry and the Special Subject Groups thereunder made from time to time and examine the modalities of their implementation.

Funds from NRF for PSUs

1468. SHRI MAHBOOB ZAHEDI : Will the Minister of INDUSTRY be pleased to state:

(a) whether Rs. 191 crore were provided to 12 Central profit-making Public Sector Units from the National Renewal Fund;

(b) if so, the names of such PSUs;

(c) whether six Central PSUs diverted Rs. 29.06 crore of Voluntary Retirement Scheme for meeting their operational needs in disregard of the guidelines; and

(d) if so, the name of the PSUs involved and the steps taken by the Government against the managements of those Central PSUs?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) to (d) It has been stated in the report of the Comptroller and Auditor General of India (Union Government (Civil)—Performance Appraisals, No. 3 of 1998) for the year ended March 1997 that controlling Ministries released Rs. 190.73 crore to 12 profit-making Central Public Sector Undertakings (names in the Statement-I) for Voluntary Retirement Scheme (VRS) as NRF assistance. It has also been mentioned in the report that 6 Central Public Sector Undertakings (names in Statement-II) diverted Rs. 29.06 crore out of the funds released to them for VRS and utilised the same for meeting their operational needs.

The matter has been taken up with the Administrative Ministries concerned for further action.

Statement I

(Rs. in crores)

Sl. No.	Name of Company/Corporation	Name of Administrative Ministry/Department
1	2	3
1.	Hindustan Machine Tools	Heavy Industry
2.	Andrew Yule & Co.	Heavy Industry
3.	Bharat Heavy Plates Vessels Ltd.	Heavy Industry
4.	Bridge and Roof Co. Ltd.	Heavy Industry

1	2	3
5.	Tungabhadra Steel Product Ltd.	Heavy Industry
6.	Indian Tourism Development Corporation	Civil Aviation
7.	Mazagaon Docks Ltd.	Defence
8.	Bharat Earth Movers Ltd.	Defence
9.	Hindustan Copper Ltd.	Mines
10.	Bharat Alumimium Company Ltd.	Mines
11.	Hindustan Zinc Ltd.	Mines
12.	Electronic Corp. of India	Atomic Energy

Statement II

*Names of the PSUs involved in diversion of funds
for meeting operational needs*

Sl. No.	Name of the PSU	Name of the Ministry
1.	IDPL	Chemicals and Petro-chemicals
2.	SSP ¹	Chemicals and Petro-chemicals
3.	BIL	Chemicals and Petro-chemicals
4.	JCI	Textiles
5.	NTC	Textiles
6.	NJMC	Textiles